

THE HIGH COURT OF ORISSA: CUTTACK

Advertisement No.06 of 2023

RECRUITMENT TO THE POSTS IN THE CADRE OF DISTRICT JUDGE THROUGH LIMITED COMPETITIVE EXAMINATION, 2023

1. Applications in prescribed format are invited from the Judicial Officers having not less than five years of qualifying service as Civil Judge (Senior Division) as on **01.04.2023** for filling up of vacancies in the Cadre of District Judge on the basis of merit through Limited Competitive Examination for the year, 2023 in accordance with O.S.J.S. and O.J.S. Rules, 2007 and its subsequent amendments.

2. **LAST DATE FOR RECEIPT OF APPLICATIONS: 15.09.2023**

3. **ELIGIBILITY:**

An Officer who has completed five years of qualifying service in the Cadre of Civil Judge (Senior Division) as on **01.04.2023** is eligible to apply for the vacancies in the Cadre of District Judge to be filled up on the basis of merit through Limited Competitive Examination, 2023.

For calculating five years of qualifying service in the cadre of Civil Judge (Senior Division), the date of notification of promotion to the cadre will be taken into consideration.

4. **SCALE OF PAY:**

₹1,44,840 – ₹1,94,660 with usual D.A. and other allowances as admissible from time to time.

5. **NO. OF VACANCIES: 12 (TWELVE).**

6. **PERIOD OF TRAINING & PROBATION:**

Every candidate recruited to the posts in the cadre of District Judge through Limited Competitive Examination shall undergo a course of training under Rule-30-A and all these appointees shall be on probation under Rule- 33 of O.S.J.S. & O.J.S. Rules, 2007.

7. **SCHEME OF EXAMINATION:**

(I) **There shall be a written examination consisting of two papers carrying 75 marks each having duration of two hours.**

PAPER-I: The Code of Civil Procedure –25 Marks, Personal Law -25 Marks, The Transfer of Property Act, The Specific Relief Act, The Limitation Act, The Law of Contract, The Orissa Consolidation of Holdings and Prevention of Fragmentation of Land Act, The Orissa Estate Abolition Act, The Orissa Land Reforms Act and Law of Motor Accident Claim – 25 Marks.

(Contd.....P/2)

PAPER-II The Code of Criminal Procedure – 20 Marks, The Indian Penal Code - 20 Marks, The Indian Evidence Act - 20 Marks, The Narcotics Drugs and Psychotropic Substance Act, The Food Safety and Standard Act, 2006, The Prevention of Corruption Act, The Essential Commodities Act, The Environment Protection Act, Water (Prevention and Control of Pollution) Act, 1974, The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 and the Protection of Women from Domestic Violence Act, 2005 - 15 Marks.

(II) Interview:

Interview shall carry 20 marks.

Candidates securing minimum of 50% of marks in aggregate in both the written papers but not less than 45% of marks in individual written paper shall be called for interview.

(III) Evaluation of C.C.Rs / P.A.Rs.

Candidates' C.C.Rs / P.A.Rs. for five years immediately preceding the year of examination shall be evaluated which shall carry 30 marks.

The final selection shall be made on the basis of total marks obtained in the written test, interview and evaluation of C.C.Rs / P.A.Rs. Provided that a candidate shall not be selected unless he/she secures 40% of marks in interview.

8. Note:-

- I. Applications complete in all respect in prescribed format must be submitted through the concerned District Judge / Controlling Authority and **should reach the undersigned on or before 15.09.2023.**
- II. Four recent passport size colour photographs signed by him/ her on the lower portion of the front side.
- III. Incomplete and/or defective applications, applications other than the prescribed format attached to this advertisement and applications received after due date shall be summarily rejected. No correspondence in this regard shall be entertained.
- IV. List of eligible applicants shall be published in the Court's Website.
- V. No. T.A. will be paid to the candidates at any stage of the examination.
- VI. Canvassing in any form will be a disqualification.

Date: 29.08.2023
Place: Cuttack.


Registrar, Examination
Orissa High Court, Cuttack

F O R M A T

APPLICATION FOR THE POST IN THE CADRE OF DISTRICT JUDGE FOR THE YEAR, 2023 (L.C.E.)

Advertisement No. _____ Date _____

1. Name of the Applicant :
(In Block Letters)
2. Present place of posting :
3. Date of continuous appointment to the cadre of Civil Judge (Senior Division) :
4. Service in the cadre of Civil Judge (Senior Division) as on **01.04.2023** : _____Year(s) _____Month(s) _____Day(s)
from the date of Notification of Promotion.
5. Mobile Phone Number :
6. E-mail Id :

Affix your
recent
Passport size
colour
photograph

D E C L A R A T I O N

"I hereby declare that all the statements made in this application are true, complete and correct. In the event of any information being found false or incorrect before or after the interview / viva-voce action can be taken against me by the High Court."

Place:
Date:

FULL SIGNATURE OF THE APPLICANT